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preventive measures and formulate new and additional measures as may be necessary in this regard. The composition of the Committee is as under:—

(1) Dr. B. Venkataraman, Secretary,

Ministry of Tourism & Civil Aviation.

- (2) *Air Chief Marshal,

 I. H. Latif (Retd.)
- (3) Air Vice Marshal,
 P. P. Singh, MVC, AVSM,
 Assistant Chief of Air Staff
 (Flight Safety and Inspection),
 Air Headquarters.
- (4) Capt. N. M. Pereira,
 Deputy Managing Director,
 Indian Airlines.
- (5) Wg. Cdr. P. R.P. Rao, Deputy Director of Operations, International Airports Authority of India.
- (6) Capt. D. Bose,
 Director of Operations,
 Air India.
- (7) Shri H. B. Singh,
 Director of Air Safety,
 Office of the Director General of Civil Aviation

-Member Secy.

*Since appointed as Governor of Maharashtra.

During the months of January, February and upto 20th March, 1982, 3, 7 and 1 bird strike incidents respectively have been reported.

Failure to Prepare Audited Accounts by Public Sector Companies

- *491. SHRI R. PRABHU: Will the Minister of FINANCE be pleased to state:
- (a) whether there are any public sector companies which have not prepared their audited accounts within the time stipulated

under the Companies Act during the three preceding financial years;

- (b) if so, their number; and
- (c) the measures proposed to be taken to ensure the proper accountability of these concerns?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) and (b). Out of 191 public enterprises in 1978-79, 83 had not been able to finalise their accounts within the stipulated time in 1978-79. Similarly, 91 out of 201 public enterprises in 1979-80 and 68 out of 200 enterprises in 1980-81 were not able to finalise their accounts within the stipulated time. Some of the major reasons for this were:

- (a) Backlog of old accounts especially in the case of those private sector companies which were nationalised
 - (b) Multiplicity of units.
- (c) Time taken for communication and information in the case of companies engaged in construction in India and abroad.
- (d) Delay in appointment of auditors due to non finalisation of previous year's accounts.
- (e) Consideration of comments of the auditors.
- (c) Government have been impressing upon the management of defaulting companies the need to finalise their accounts within the specified time. The bureau of Public Enterprises has been closely monitoring the progress and pursuing the matter with individual companies who are lagging behind. Public Enterprises have asked to finalise their accounts and complete the statutory audit by 30th June for transmission to the Comptroller Auditor General of India. The Comptroller and Auditor General of India then be in a position to complete his audit by 30th September. As a result of these efforts, the number of such cases has come down and further progress is expected.